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**CENTRAL ADMINISTRATIVE TRIBUNAL
PATNA BENCH, PATNA
O.A. No. 368 of 2006**

Patna, dated the 5th December, 2006

CORAM: The Hon'ble Mr Justice P.K.Sinha, V.C.
The Hon'ble Mr S.N.P.N.Sinha, M[A]
Deo Nath Prasad, son of Late Ramdin Singh, Village Brahgawan,PS
Islampur, District Nalanda.

Applicant

By Advocate: Mr J.K.Karn

versus

1. The Union of India through the DG-cum-Secretary, Department of Posts, Dak Bhawan, New Delhi.
2. The Chief Postmaster General, Bihar Circle, Patna.
3. The Director of Postal Services, o/o the Chief Postmaster General, Bihar Circle, Patna.
4. The Superintendent of Post Offices, Nalanda Division, Biharsharif.

Respondents

By Advocate: Mr B.N.Gupta

ORDER

Justice P.K.Sinha, V.C.:

The learned counsels for both the sides point out a communication received in the office of this Tribunal, in the shape of a letter, sent by A.D.[Legal Cell] in the office of the Chief Postmaster General, Bihar Circle, Patna, dated 16.10.2006, as per which the Superintendent of Post Offices, Nalanda Division at Bahrsharif, has been instructed to drop the action taken against the applicant in this case. The learned counsel for the respondents submits that same intimation he has received, that order has already



been recorded for withdrawal of the impugned order. The learned counsel for the applicant, on this ground, has no objection if this application is disposed of, accordingly.

2. In view of the submissions of the learned counsel for the respondents, and the copy of the letter received on the record, since the order has been issued, which would redress the grievance of the applicant, this application has become infructuous and, as such, is disposed of. No costs.



[S.N.P.N.Sinha]
Member[A]



[P.K.Sinha]
Vice-Chairman

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